

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

R.M.N INFRASTRUCTURES LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor (CD)	R.M.N INFRASTRUCTURES LIMITED
2	Date of incorporation of corporate debtor	31/07/2007
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. of corporate debtor	U45400TG2007PLC054940
5	Address of the registered office and principal office (if any) of corporate debtor	8-2-684/J/3/A, Bhavani Nagar Road No.12, Banjara Hills, Hyderabad, Telangana, India, 500034
6	Insolvency commencement date in respect of Corporate Debtor	28/09/2026 (The order was received on 06/10/2026)
7	Estimated date of closure of insolvency resolution process	27/03/2027
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Solvenza Advisory LLP Registration No. IBBI/IPE-0144/IPA- 1/2022-23 / 50008
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: Office No 1, First Floor, Gami Tera, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705 Email id: solvenza.ipe@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: Office No. 1, First floor, Gami Tera, Plot No. 45-51, Sector 6, Sanpada, Navi Mumbai- 400705 Email: cirp.rmnnfra@gmail.com
11	Last date for submission of claims	20/10/2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **R.M.N INFRASTRUCTURES LIMITED on 28/09/2026**. The Copy of the order was received by the IRP on **06/10/2026**.

The creditors of R.M.N INFRASTRUCTURES LIMITED are hereby called upon to submit their claims with proof on or before 20/10/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Prashant Jain

Authorised Signatory of Solvenza Advisory LLP

Registration No.: IBBI/IPE-0144/IPA- 1/2022-23/50008

Interim Resolution Professional in the matter of

R.M.N INFRASTRUCTURES LIMITED

Date: 08/10/2026

Place: Mumbai

...continued from previous page.

BID/OFFER PROGRAMME:**BID/OFFER OPENED ON: WEDNESDAY, SEPTEMBER 30, 2026****BID/OFFER CLOSED ON: MONDAY, OCTOBER 05, 2026**

This Offer was made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. This Offer was made through the Book Building Process in terms of Regulation 31 of the SEBI ICDR Regulations and in terms of Regulation 32(1) of the SEBI ICDR Regulations, wherein not more than 1% of the Offer was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion, the "QIB Portion". Further, 5% of the QIB Portion was available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion was available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid bids received at or above the Offer Price. However, if the aggregate demand from Mutual Funds was less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion was required to be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 25% of the Offer was available for allocation to Non-Institutional Bidders out of which (a) one third of such portion was reserved for applicants with application size of more than ₹ 2.00 lakhs and up to ₹ 10.00 lakhs; and (b) two third of such portion was reserved for applicants with application size of more than ₹ 10.00 lakhs, provided that the unsubscribed portion in either of such sub-categories, if any could have been allocated to applicants in the other sub-category of non-institutional investors and not less than 70% of Offer was available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid bids received from them at or above the Offer Price. All Bidders, were mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Accounts (as defined hereinafter) including UPI ID in case of RIBs in which the Bid Amount was blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. For further details, please see the chapter titled "Offer Procedure" beginning on page 479 of the Prospectus.

The Offer received 1,26,061 applications for 1,45,22,216 Equity Shares (prior to rejections) resulting in 1.79 times subscription as disclosed in the Prospectus. The details of the applications received in the Offer from various categories are as under (before rejections):

Sr. No.	Category	No. of Applications received	No. of Equity Shares applied	No. of Equity Shares reserved as per Prospectus	No. of times Subscribed	Amount (₹)
A	Retail Individual Bidders	1,24,062	99,60,096	56,63,637	1.76	2,19,05,25,344.00
B	Non-Institutional Bidders - More than ₹ 20.00 million up to ₹ 1.00 million	1,642	16,49,544	7,82,121	2.11	36,28,68,536.00
C	Non-Institutional Bidders - Above ₹ 1.00 million	354	28,07,108	15,64,243	1.79	60,00,62,192.00
D	Qualified Institutional Bidders (excluding Anchors Investors)	3	1,05,468	80,908	1.30	2,32,02,960.00
Total		1,26,061	1,45,22,216	80,99,909	1.79	3,17,66,59,032.00

Final Demand

A summary of the final demand as per BSE and NSE as on the Bid/Issue Closing Date and as at different Bid prices is as under:

Sr. No.	Bid Price (₹)	No. of Equity Shares	% to Total	Cumulative Total	Cumulative % of Total
1.	208	15,84,196	7.02	15,84,196	7.02
2.	209	5,304	0.02	15,89,500	7.04
3.	210	30,940	0.14	16,20,440	7.18
4.	211	2,380	0.01	16,22,820	7.19
5.	212	4,964	0.02	16,27,784	7.21
6.	213	2,564	0.01	16,30,348	7.22
7.	214	3,060	0.01	16,33,408	7.24
8.	215	16,048	0.07	16,49,456	7.31
9.	216	2,312	0.01	16,51,768	7.32
10.	217	612	0.00	16,52,400	7.32
11.	218	12,920	0.06	16,65,320	7.38
12.	219	12,920	0.06	16,78,240	7.43
13.	220	58,05,160	25.72	74,83,400	33.15
14.	CUT-OFF	1,50,90,492	66.85	2,25,73,892	100.00
Total		2,25,73,892	100.00		

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being NSE on October 06, 2026.

A. Allotment to Retail Individual Investors (After Rejections) (Including ASBA Applications)

The Basis of Allotment to the Retail Individual Bidders, who have bid at the Cut-Off Price or at the Offer Price of ₹220 per Equity Share, was finalized in consultation with the NSE. This category has been subscribed to the extent of 1.67 times. The total number of Equity Shares Allotted in Retail Portion is 56,63,637 Equity Shares to 83,288 successful Retail Individual Bidders. The category-wise details of the Basis of Allotment are as under:

Sr. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares Applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares Allotted
1.	68	1,08,736	92.42	73,94,048	78.28	68	206.291	52,34,232
2.	136	5,140	4.37	6,99,040	7.40	68	80.113	2,47,452
3.	204	1,583	1.35	3,22,932	3.42	68	80.113	76,228
4.	272	658	0.56	1,78,976	1.89	68	80.113	31,688
5.	340	468	0.40	1,59,120	1.68	68	80.113	22,508
6.	408	206	0.18	84,048	0.89	68	80.113	9,928
7.	476	211	0.18	1,00,436	1.06	68	80.113	10,132
8.	544	75	0.06	40,800	0.43	68	53.75	3,604
9.	612	46	0.04	28,152	0.30	68	32.46	2,176
10.	680	137	0.12	93,160	0.99	68	97.137	6,596
11.	748	22	0.02	16,456	0.17	68	15.22	1,020
12.	816	24	0.02	19,584	0.21	68	17.24	1,156
13.	884	350	0.30	3,09,400	3.28	68	80.113	16,864
14.	0	6314	Allottees from Serial no 2 to 13 Additional (1 one) share			1	53.6314	53
Total		1,17,656	100.00	94,46,152	100.00			56,63,637

B. Allotment to Non-Institutional Investors (More than ₹20,00,000 Up to ₹1,00,00,000) (After Rejections) (Including ASBA Applications)

The Basis of Allotment to the Non-Institutional Investors (more than ₹20,00,000 up to ₹1,00,00,000), who have bid at the Offer Price of ₹220 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 1.46 times. The total number of Equity Shares Allotted in this category is 10,75,784 Equity Shares to 1,130 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares Applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares Allotted
1.	952	1,458	91.70	13,89,016	86.96	952	27.38	9,86,272
2.	1,020	36	2.26	36,720	2.30	952	26.36	24,752
3.	1,088	7	0.44	7,616	0.48	952	6.7	4,760
4.	1,156	5	0.31	5,780	0.36	952	4.5	3,808
5.	1,224	5	0.31	6,120	0.38	952	4.5	3,808
6.	1,292	5	0.31	6,460	0.40	952	4.5	3,808
7.	1,360	19	1.20	25,840	1.62	952	14.19	13,328
8.	1,428	10	0.63	14,280	0.89	952	7.10	6,664

Sr. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares Applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares Allotted
9.	1,496	2	0.13	2,992	0.19	952	1.2	952
10.	1,564	3	0.19	4,692	0.29	952	2.3	1,904
11.	1,768	2	0.13	3,536	0.22	952	1.2	952
12.	1,904	6	0.38	11,424	0.72	952	4.6	3,608
13.	2,244	19	1.20	42,636	2.67	952	14.19	13,328
14.	4,488	3	0.19	13,464	0.84	952	2.3	1,904
15.	1,632	1	0.06	1,632	0.10	952	0.1	0
16.	1,700	1	0.06	1,700	0.11	952	0.1	0
17.	2,040	1	0.06	2,040	0.13	952	0.1	0
18.	2,312	1	0.06	2,312	0.14	952	0.1	0
19.	2,380	1	0.06	2,380	0.15	952	0.1	0
20.	2,584	1	0.06	2,584	0.16	952	0.1	0
21.	2,856	1	0.06	2,856	0.18	952	0.1	0
22.	3,264	1	0.06	3,264	0.20	952	0.1	0
23.	3,400	1	0.06	3,400	0.21	952	0.1	0
24.	4,420	1	0.06	4,420	0.28	952	0.1	0
25.	0	All applicants from Serial no 15 to 24 for 1 (one) lot of 952 shares				952	6.10	5,712
26.	0	94 Allottees from Serial no 2 to 25 Additional (1 one) share				1	24.94	24
TOTAL		1590	100.00	25,16,164	100.00			10,75,784

C. Allotment to Non-Institutional Investors (more than ₹10,00,000) (After Technical Rejections) (Including ASBA Applications)

The Basis of Allotment to the Non-Institutional Investors (more than ₹10,00,000), who have bid at the Offer Price of ₹220 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 0.81 times. The total number of Equity Shares Allotted in this category is 12,70,580 Equity Shares to 274 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares Applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares Allotted
1.	4,556	237	86.50	10,79,772	84.98	4,556	1.1	10,79,772
2.	4,624	25	9.12	11,56,000	9.10	4,624	1.1	1,15,600
3.	4,692	2	0.73	9,384	0.74	4,692	1.1	9,384
4.	4,760	1	0.37	4,760	0.37	4,760	1.1	4,760
5.	4,828	1	0.37	4,828	0.38	4,828	1.1	4,828
6.	4,964	1	0.37	4,964	0.39	4,964	1.1	4,964
7.	5,032	1	0.37	5,032	0.40	5,032	1.1	5,032
8.	5,848	1	0.37	5,848	0.46	5,848	1.1	5,848
9.	6,392	1	0.37	6,392	0.50	6,392	1.1	6,392
10.	6,800	3	1.10	20,400	1.61	6,800	1.1	20,400
11.	13,600	1	0.37	13,600	1.07	13,600	1.1	13,600
TOTAL		274	100.00	12,70,580	100.00			12,70,580

D. Allotment to QIB Portion (After Rejections)

Allotment to QIBs, who have bid at the Issue Price of ₹220 per Equity Share or above, has been done on a proportionate basis in consultation with the NSE. This category has been subscribed to the extent of 1.3 times of the Net QIB Portion. As per the SEBI ICDR Regulations, Mutual Funds were allotted 5% of the Equity Shares of the Net QIB Portion available, i.e. 4,045 Equity Shares; however, since no bids were received from Mutual Funds, these Equity Shares were added to the remaining Net QIB Portion, and other QIBs were allotted the remaining available Equity Shares, i.e. 76,863 Equity Shares, (including spill over of 4,045 Equity Shares from the Mutual Fund Portion) on a proportionate basis. The total number of Equity Shares allotted in the QIB category is 80,908 Equity Shares, which were allotted to 3 successful applicants.

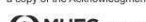
Category	FI'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FI/FPC	OTHERS	Total
Allotment	-	-	-	-	-	77.413	3.495	80.908

The IPO Committee of our Company at its meeting held on October 06, 2026 has taken on record the Basis of Allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful Bidders. The Allotment Advice-cum-Intimations and/or notices have been dispatched to the address of the investors as registered with the depositories. Further, the instructions to the Self Certified Syndicate Banks for unlocking of funds, transfer to the Public Offer Account have been issued on October 06, 2026 and payment to non-syndicate brokers has been issued on October 06, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Offer at the address given below. The Equity Shares Allotted to the successful Allottees have been updated on October 07, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE and NSE on October 07, 2026. The Company has received listing and trading approval from BSE and NSE and the trading will commence on or about October 08, 2026.

Note: All capitalized terms used and not specifically defined herein shall have the same meaning as ascribed to them in the Prospectus.

INVESTORS PLEASE NOTE

The details of the allotment made will be hosted on the website of the Registrar to the Offer, MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) at <https://in.mnps.mufg.com>. All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/sole Bidder, Bid cum Application Form number, Bidder DP ID, Client ID, PAN, date of submission of Bid-cum-Application Form, address of the Bidder, number of Equity Shares applied for, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and a copy of the Acknowledgment Slip received from the Designated Intermediary at the address given below.



MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
Address: C-101, Embassy 247, I.B.S. Marg, Vikhroli (West),
Mumbai - 400 083 Maharashtra, India
Tel: +91 810 811 4949
E-mail: vishalnirmil ipo@in.mnps.mufg.com
Website: [www.in.mnps.mufg.com](https://in.mnps.mufg.com)
Investor grievance e-mail: vishalnirmil ipo@in.mnps.mufg.com
Contact person: Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

For VISHAL NIRMIL LIMITED
On behalf of the Board of Directors
Sd/-
Suhans Ganpat Naik
Company Secretary and Compliance Officer

Place: Mumbai, Maharashtra
Date: October 07, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF VISHAL NIRMIL LIMITED.

VISHAL NIRMIL LIMITED has filed the Prospectus dated October 05, 2026, with RoC. The Prospectus is available on the website of SEBI at www.sebi.gov.in as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com, respectively on the website of the Company at www.vishalnirmil.com and on the website of the Book Running Lead Manager ("BRLM"), i.e. Safrair Advisors Private Limited at www.safrairadvisors.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" on page 21 of the Prospectus filed with SEBI and the Stock Exchanges. This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered, listed or otherwise qualified in any jurisdiction except India and were not offered or sold to persons outside of India except in compliance with the applicable laws of each such jurisdiction. In particular, the Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or the securities laws of any state of the United States and were not offered or sold in the United States, except pursuant to an exemption from or in reliance on the registration requirements of the U.S. Securities Act and applicable state securities laws. The Equity Shares could have been offered and sold only outside the United States in offshore transactions as defined in and in reliance on Regulation S.

Adjunct 43226

THE LATEST TRENDS IN BUSINESS

THE LATEST TRENDS IN TRENDS

Read to Lead

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF R.M.N INFRASTRUCTURES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	R.M.N INFRASTRUCTURES LIMITED
2. Date of incorporation of corporate debtor	31/07/2007
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Hyderabad
4. Corporate Identity No. of corporate debtor	U45400TG2007PLC054940
5. Address of the registered office and principal office (if any) of corporate debtor	8-2-884/3/A, Bhavani Nagar Road No.12, Banjara Hills, Hyderabad, Telangana, India, 500034
6. Insolvency commencement date in respect of Corporate Debtor	28/09/2026 (The order was received on 06/10/2026)
7. Estimated date of closure of insolvency resolution process	28/10/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Solvenza Advisory LLP Registration No: 81BIIUPE-0144/PA-12022-23/50008
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: Office No. 1, First Floor, Gam Tera, Plot No. 45-C1, Sector 8, Sarpana, Navi Mumbai- 400705 Email id: solvenza.ipo@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: Office No. 1, First floor, Gam Tera, Plot No. 45-C1, Sector 8, Sarpana, Navi Mumbai- 400705 Email id: dir.mninfra@gmail.com
11. Last date for submission of claims	28/10/2026
12. Classes of creditors, if any, under class (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of R.M.N INFRASTRUCTURES LIMITED on 28/09/2026. The Copy of the order was received by the IRP on 06/10/2026. The creditors of R.M.N INFRASTRUCTURES LIMITED are hereby called upon to submit their claims with proof on or before 28/10/2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Sd/-
Prashant Jain
Authorised Signatory of Solvenza Advisory LLP
Registration No: 81BIIUPE-0144/PA-12022-23/50008
Interim Resolution Professional in the matter of R.M.N INFRASTRUCTURES LIMITED
Date: 08/10/2026
Place: Mumbai

GOVERNMENT OF HIMACHAL PRADESH
DEPARTMENT OF MPP & POWER
GLOBAL INVITATION OF BIDS FOR IMPLEMENTATION OF HYDRO ELECTRIC PROJECTS IN HIMACHAL PRADESH
2nd CORRIGENDUM OF NOTICE INVITING PROPOSALS

In partial modification of Notice Inviting Proposals (NIP) & 1st corrigendum for implementation of 27 Hydro Electric Projects (HEPs) upto 25 MW having total capacity of 300.9 MW published on 11.07.2026 & 06.09.2026, which is also uploaded in the Directorate of Energy website i.e. <http://doehp.gov.in>, it is to inform that the last date of submission of Bids, last date of submission of Bids and the date of opening of Bids are hereby extended as under:-

Last date for sale of Bid Documents : 27.10.2026

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